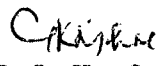


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP. No. /199

Madhukar Sharma

Versus. UOI & Ors.

Date of Order	Orders
31.3.95	<u>MA 143/95 (OA 222/89)</u> Shri M.B. Sharma, counsel for the applicant. Shri M. Rafiq, counsel for the respondents. This is an MA for correction of date of the order passed in OA 222/89, Madhukar Sharma V/s. Union of India and others. In fact, the date of decision is 7.11.94 but as a result of over-sight it has been typed as 7.11.89. The MA is accepted and the date 7.11.89 shall be read as 7.11.94. This date in the judgement shall be corrected as 7.11.94 in red ink by the office. A copy of this order may be given to the parties.  (O.P. SHARMA) MEMBER (A)  (GOPAL KRISHNA) MEMBER (J)

(M. Rafiq)

7/5

Received

Issued copy
to applicant

vide 146

ds 17/4/95